

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH



CP 118/2003 in
OA 2172/2001

New Delhi this the 28th day of July, 2003

Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman (J)
Hon'ble Shri S.K.Naik, Member (A)

Jai Narain,
S/O Shri Dewak Ram,
R/O E-58, Najafgarh Extension,
New Delhi.

..Petitioner

(None for the petitioner)

VERSUS

Shri R.S.Gupta,
Commissioner of Police, Delhi
Police Headquarters, I.P.
Estate, New Delhi.

..Respondent

(By Advocate Smt. Jasmine Ahmed)

O R D E R ((ORAL))

(Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman (J))

Learned counsel for the respondents submits that the Tribunal's order dated 18.3.2002 has been fully complied with by the respondents.

2. We have seen the pleadings on record and heard Smt. Jasmine Ahmed, learned counsel.

3. We note that consequential orders in terms of the aforesaid order of the Tribunal have been issued by the respondents granting the benefits to the petitioner as mentioned in Paragraph 7 of the order. It is perhaps for this reason, none has appeared for the petitioner in the CP even on the second call. The submissions of the learned counsel for the petitioner noted in Para 4 of the

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order dated 9.12.2002 in RA 180/2002 are also relevant which has been filed by the original respondents in OA.

4. In the above facts and circumstances of the case, we see no justification to continue with CP 118/2003 as it cannot be held that the respondent has committed Contempt of the Court's order to justify further action being taken against him for punishment under the provisions of the Contempt of Courts Act, 1971. In this view of the matter, CP 118/2003 is dismissed. Notice issued to the alleged contemner is discharged. File be consigned to the record room.

Naik
(S.K.Naik)
Member (A)

Lakshmi
(Smt.Lakshmi Swaminathan)
Vice Chairman (J)

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